

Annexure 2													
Name of the Corporate debtor: M/s. Chadalavada Infratech Ltd ; Date of commencement of liquidation: 11.04.2022; List of stakeholders as on : 23.06.2022													
List of Un Secured financial creditors													
S No	Name of Creditors	Identification No	Details of claims received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claims	Amount covered by guarantee	% share in total amount of claims admitted					
2	Tata Capital Financial Services Limited	2	17.05.2022	23,79,07,105	-	Form D	Details given below	-	-	-	23,79,07,105		
Sub Total				23,79,07,105	0			-			23,79,07,105		

Amount covered by guarantee: (1). Tata Capital Limited (hereinafter referred to as "TCL") had sanctioned a Term Loan of Rs. 10,00,00,000/- (Rupees Ten Crore Only) (hereinafter referred to as "the said loan") to the Corporate Debtor on the terms and conditions stipulated in the Letter of Sanction dated 04/04/2011 and a Term Loan Agreement dated May 17, 2011 executed by and between TCL and the Corporate Debtor. Pursuant to the said sanction, various documents were executed by the Corporate Debtor and other in favour of TCFSL.

(2). The Hon'ble Bombay High Court vide Orders dated February 24, 2012 and March 12, 2012, duly sanctioned the Scheme of Arrangement between Tata Capital Limited and Tata Capital Financial Services Limited (hereinafter referred to as "TCFSL") under the provisions of Section 391-394 of the Companies Act, 1956 (hereinafter referred to as "the said scheme"). In terms thereof, the Transferred Undertaking (along with all the assets and debts, outstanding, credits, liabilities, duties and obligations whatsoever relating thereto) as defined in the said scheme of Tata Capital Limited and all outstanding in respect thereof stood transferred to TCFSL. (3). The Corporate Debtor failed to repay the said loan as per the terms and conditions stipulated in the Sanction Letter dated May 04, 2011 and a Term Loan Agreement dated May 17, 2011. In view of defaults, the loan account of the Corporate Debtor was classified as a Non-Performing Asset on January 30, 2012 as per the extant guidelines issued by the Reserve Bank of India. (4). In view of defaults, TCFSL was constrained to initiate arbitration proceedings before Ld. Arbitrator Mr. M. Sankaranarayanan against the Corporate Debtor and others. Ld. Arbitrator Mr.

M. Sankaranarayanan has passed an award dated January 04, 2013 in favour of TCFSL. The Corporate Debtor had filed an Arbitration Petition No. 405 of 2013 before the Hon'ble Bombay High Court for setting aside the Award dated January 04, 2013. The Hon'ble Bombay High Court dismissed TCFSL had filed an application for attachment of debt which was due to the Corporate Debtor from Assam Power Distribution Company Limited. The said application was allowed by the Hon'ble Court by order dated July 25, 2017 wherein the attachment order was made absolute and the garnishee namely Assam Power Distribution Company Limited was directed to deposit an amount of Rs. 18,32,48,242/- payable to the Corporate Debtor in Court. Assam Power Distribution Company Limited has filed a Civil Revision Petition bearing No. 853 of 2018 before the Hon'ble High Court of Judicature at Hyderabad for the state of Telangana and Andhra Pradesh which is pending as on date. In the Civil Revision Petition filed by Assam Power Distribution Company Limited, the Hon'ble Court passed an order dated February 23, 2018 that there will be an interim stay of the Order dated July 25, 2017 on condition that the Petitioner/Garnishee deposits to the credit of the

E. P., the amount as admittedly due from them to the award debtor within a period of our (4) weeks. Pursuant to the aforesaid order, Assam Power Distribution Company Limited deposited an amount of Rs. 1,08,55,000/- in the Execution Court. Thereafter, the Hon'ble High Court in Civil Revision Petition No. 853 of 2018 has passed an interim order dated 14.03.2019 wherein it has granted liberty to TCFSL to withdraw the amount of Rs. 1,08,55,000/- from the Execution Court without giving any surety. Pursuant to the said order, TCFSL has received an amount of Rs. 1,12,65,954/- from the Execution Court on 8th January 2020.

(6). TCFSL had filed a Company Petition No. 20 of 2013 against the Corporate Debtor before the Hon'ble High Court of Andhra Pradesh. During the pendency of the said petition, the Corporate Debtor and Mr. CH. Ravindra Babu (Guarantor) approached TCFSL with a request for settlement of dues. Accordingly, a Settlement Agreement dated July 14, 2015 was executed by and between TCFSL, Corporate Debtor and Mr. CH. Ravindra Babu (Guarantor). In view of the Settlement Agreement, the Company Petition was disposed of by the Hon'ble High Court. The Corporate Debtor failed to make payment of the settlement amount as per the terms and conditions stipulated in the Settlement Agreement dated July 14, 2015.

(7). TCFSL has filed 4 cheque dishonor cases against the corporate Debtor and others before the Hon'ble Court of 33rd Metropolitan Magistrate, Ballard Pier, Mumbai which are pending as on date (8). In the year 2020, Mr. Samala Surender Reddy (Mortgagor and Guarantor) approached TCFSL with an offer of Rs. 3 Crore for release of the property mortgaged by him and his personal guarantee. TCFSL accepted the offer and has released the mortgage property and personal guarantee after receipt the consideration of Rs. 3,00,00,000/- (Rupees Three Crore only).